

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.712 of 2019**

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Surya Prakash, Advocate
For the Opp. Parties : Mr. Aishwarya Prakash,
A.C. to S.C. (Mines)-I

Order No.05

Date: 17.04.2021

This case is taken up through video conferencing.

When the present contempt case is called out, Mr. Surya Prakash, learned counsel for the petitioner, prays for an adjournment on the ground that today he does not have the brief of the case with him.

In view of the said prayer, put up this case under appropriate heading after three weeks.

Sanjay/

(Rajesh Shankar, J.)